

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-119/2001/10866 /A**

From :- Shri Chatra Bhukhan Gogoi,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Sharmila Bhuyan,  
District and Sessions Judge,  
Lakhimpur, North Lakhimpur.

Dated Guwahati the            November, 2024.

Sub:            **Earned leave.**

Ref:-            Your letter No. DJL/8428/2024 Dated 05.11.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **18 (eighteen) days earned leave starting from 05.11.2024 to 22.11.2024** (sufficing 23.11.2024 and 24.11.2024), **along with station leave permission, with the official vehicle, at own cost, from the morning of 05.11.2024 till the morning of 25.11.2024 and your special casual leave stands cancelled.** The next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-119/2001/10867-10868 /A, dated**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.  
(Copy of the leave application in prescribed format is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court.

*11/11/2024*  
**REGISTRAR (VIGILANCE)**

*[Signature]*